

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 52/AM15
HELD ON 25.03.2015
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 52/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 25.03.2015 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Smt. Chander Kanta Pandey, FTDO

2. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-258	GRP LTD.	HQ F. No. 01/87/050/00289/AM14/DES-VII	Status: Rejected
NC No.:52/AM15 Dated: 25.03.2015	Adv. Lic. No. 0310751127 dated 25.09.2013	RLA F. No. 03/94/040/00506/AM14	

Request: Amendment in the description of Import Item against Advance Authorization No. 0310751127 dated 25.09.2013

Decision: The Committee considered the request of firm for amendment in the description of Import Item from "Used, Waste and Scrap Rubber Tyre cut into two or multiple Cut Pieces" to "Used, Waste and Scrap Rubber Tyre cut into two or multiple Cut Pieces".

Technical Authority of DIPP present in the Meeting clarified that the export product can be manufactured by import of (a) Waste, Pairing and Scrap of rubber (other than hard rubber) and powders and granules obtained there from OR (b) Used Rubber Tyres in one cut in bead wire and used rubber tubes cut in two pieces .

In view of above, the Committee felt that there is no need to permit import of "Used, Waste and Scrap Rubber Tyre cut into two or multiple Cut Pieces" which is restricted item for import, duty free under Advance Authorization and decided to **reject** the request of firm maintaining its earlier decision taken in Meeting No. 31/AM15 held on 29.10.2014.

डॉ० ललित बि० सिंघल, आई.टी.एस.
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अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली

Case No. A-259	M/s KUSHAL KR. ROY CHOWDHURY (KAUSHIK PRINTING INK) (UNIT-II)	HQ F. No. 01/87/050/00112/AM14/DES-VII	Status: Deferred
NC No.:52/AM15 Dated: 25.03.2015	Adv. Lic. No. 0210190763 dated 17.06.2013	RLA F. No. 02/24/040/00034/AM14	

Request: Review of adhoc norms fixed against Advance Authorization No. 0210190763 dated 17.06.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 13.02.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-260	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/87/050/00306/AM11/DES-VII	Status: Approved
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0510276514 dated 19.11.2010	RLA F. No. 05/24/040/00276/AM11	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510276514 dated 09.11.2010

Decision: The Committee considered the request of firm and decided to amend the description of Export Product to read as "Industrial Nitrocellulose containing 20+/-1% Acetyl Tri Butyl Citrate (ATBC) WET".

Note: It was observed that the licence has already been expired, hence above stated amendment is approved only for regularization purpose. No further export / import is to be allowed.

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Case No. A-261	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/87/050/00487/AM11/DES-VII	Status: Approved
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0510284622 dated 25.02.2011	RLA F. No. 05/24/040/00391/AM11	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510284622 dated 25.02.2011

Decision: The Committee considered the request of firm and decided to amend the description of Export Product to read as "Industrial Nitrocellulose containing 20+/-1% Di Butyl Phthalate (DBP) WET".

Note: It was observed that the licence has already been expired, hence above stated amendment is approved only for regularization purpose. No further export / import is to be allowed.

Case No. A-262	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/87/162/00176/AM15/DES-VII	Status: Approved
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0510262071 dated 08.04.2010	RLA F. No. 05/24/040/00534/AM10	

Request: Fixation of adhoc norms Advance Authorization No. 0510262071 dated 08.04.2010 with the description of export product mentioned on their shipping bill

Decision: The Committee considered the request of firm and decided to fix following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose containing 30+/-1% Isopropyl Alcohol (IPA) WET	1 MT	Isopropyl Alcohol (IPA)	0.514 MT

Note: It was observed that the licence has already been expired, hence above stated amendment is approved only for regularization purpose. No further export / import is to be allowed.

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Case No. A-263	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/87/050/00180/AM10/DES-VII	Status: Approved
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0510248117 dated 24.08.2009	RLA F. No. 05/24/040/00273/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510248117 dated 24.08.2009

Decision: The Committee considered the request of firm and decided to amend the description of Export Product to read as "Industrial Nitrocellulose containing 30+/-1% Isopropyl Alcohol (IPA) WET".

Note: It was observed that the licence has already been expired, hence above stated amendment is approved only for regularization purpose. No further export / import is to be allowed.

Case No. A-264	BAGLA POLYFILMS LTD.	HQ F. No. 01/87/162/00170/AM15/DES-VII	Status: Approved
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0510357233 dated 17.06.2013	RLA F. No. 05/23/040/00040/AM14	

Request: Fixation of adhoc norms for the Export Product "Polyolefin Shrink Film" against Advance Authorization No. 0510357233 dated 17.06.2013

Decision: The Committee considered the request of firm and after taking cue from earlier decision of NC Meeting No. 11/AM15 held on 11.06.2014 (Case No. 18/29/87-ALC1/2013), the Committee decided to fix following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Film (POF Shrink Film)	1 kg	1. Polyethylene Resin	0.735 kg
		2. Polypropylene Resin	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No. A-265	BAGLA POLYFILMS LTD.	HQ F. No. 01/87/162/00171/AM15/DES-VII	Status: Approved
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0510306462 dated 24.10.2011	RLA F. No. 05/23/040/00246/AM12	

Request: Fixation of adhoc norms for the Export Product "Polyolefin Shrink Film" against Advance Authorization No. 0510306462 dated 24.10.2011

Decision: The Committee considered the request of firm and after taking cue from earlier decision of NC Meeting No. 11/AM15 held on 11.06.2014 (Case No. 18/29/87-ALC1/2013), the Committee decided to fix following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Film (POF Shrink Film)	1 kg	1. Polyethylene Resin	0.735 kg
		2. Polypropylene Resin	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

Case No. A-266	HINDUSTAN ADHESIVES LTD.	HQ F. No. 01/87/162/00172/AM15/DES-VII	Status: Approved
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0510343839 dated 21.01.2013	RLA F. No. 05/23/040/00426/AM13	

Request: Fixation of adhoc norms for the Export Product "Polyolefin Shrink Film" against Advance Authorization No. 0510343839 dated 21.01.2013

Decision: The Committee considered the request of firm and after taking cue from earlier decision of NC Meeting No. 7/AM15 held on 13.05.2014 (Case No. 2/20/87-ALC1/2013), the Committee decided to fix following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyolefin Shrink Film	1 kg	1. Polyethylene Resin	0.735 kg
		2. Polypropylene Resin	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

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ONLINE CASES

Case No.:24/37/87-ALC1/2013	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:52/87- ALC1/2014 25.03.2015	Status: Deferred
HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date:3110060151 30.08.2013	Defer Date:22.04.2015
Decision: A D/L No. 46011/111/2013-PC.II dated 27.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.02.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:52/87- ALC1/2014 25.03.2015	Status: Deferred
HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/144/2006-PC.II dated 28.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:52/87- ALC1/2014 25.03.2015	Status: Deferred
HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/144/2006-PC.II dated 28.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:52/87- ALC1/2014 25.03.2015	Status: Deferred
HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/144/2006-PC.II dated 28.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

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5	Case No.:22/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	Defer Date:22.04.2015
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

6	Case No.:18/2/87-ALC1/2014	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/37/2014-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 23.12.2014 and 13.03.2015 (Final Reminder) giving 15 days time for submission of information. In response to above D/L, the firm had submitted its reply, a copy of which will be forwarded to D/o C&PC in due course.				

7	Case No.:19/22/87-ALC1/2014	Party Name:NEELAM RUBBERS,	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00207/AM15/	RLA File :23/24/040/00002/AM15/	Lic.No/Date:2310003625 04.07.2014	Defer Date:22.04.2015
Decision: A D/L No. 7/247/2014-TSW dated 09.10.2014 was issued by DIPP to firm. This was followed by Reminders from DGFT on 18.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

8	Case No.:3/18/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00146/AM15/	RLA File :30/24/040/00018/AM15/	Lic.No/Date:3010103032 18.07.2014	Defer Date:22.04.2015
Decision: A copy of application has been forwarded to DIPP on 05.02.2015. Comments awaited from DIPP.				

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9	Case No.:1/32/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	Defer Date:22.04.2015
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

10	Case No.:1/40/87-ALC1/2014	Party Name:ALEXIA PANELS	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00341/AM15/	RLA File :61/24/040/00029/AM15/	Lic.No/Date:6110001228 31.07.2014	Defer Date:22.04.2015
Decision: In response to D/L dated 21.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

11	Case No.:4/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00226/AM15/	RLA File :02/24/040/00079/AM15/	Lic.No/Date:0210204708 05.08.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/71/2014-PC.II dated 12.01.2015 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 04.02.2015 giving 15 days time for submission of information. In response to above D/L, the firm had submitted its reply, a copy of which will be forwarded to D/o C&PC in due course.				

12	Case No.:6/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00228/AM15/	RLA File :02/24/040/00093/AM15/	Lic.No/Date:0210204763 12.08.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/71/2014-PC.II dated 12.01.2015 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 04.02.2015 giving 15 days time for submission of information. In response to above D/L, the firm had submitted its reply, a copy of which will be forwarded to D/o C&PC in due course.				

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13	Case No.:1/35/87-ALC1/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:52/87- ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/76/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

14	Case No.:3/30/87-ALC1/2014	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:52/87- ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00225/AM15/	RLA File :05/24/040/00259/AM15/	Lic.No/Date:0510390989 04.09.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/2/2015-PC.II dated 15.01.2015 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

15	Case No.:29/30/87-ALC1/2014	Party Name:SAMPARK INDUSTRIES LTD.	Meet No/Date:52/87- ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00251/AM15/	RLA File :05/24/040/00266/AM15/	Lic.No/Date:0510391051 09.09.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/68/2014-PC.II dated 12.12.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 09.01.2015 and 13.03.2015 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

16	Case No.:50/42/87-ALC1/2014	Party Name:ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:52/87- ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00391/AM15/	RLA File :02/24/040/00115/AM15/	Lic.No/Date:0210204972 12.09.2014	Defer Date:22.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

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17	Case No.:46/42/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00387/AM15/	RLA File :05/24/040/00358/AM15/	Lic.No/Date:0510391992 14.11.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/32/2012-PC.II dated 17.02.2015 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 13.03.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

18	Case No.:9/42/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/22/2012-PC.II dated 13.02.2015 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 13.03.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

19	Case No.:5/48/87-ALC1/2014	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00454/AM15/	RLA File :03/94/040/00840/AM15/	Lic.No/Date:0310791940 12.12.2014	Defer Date:22.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

20	Case No.:3/48/87-ALC1/2014	Party Name:GRP LTD.	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00452/AM15/	RLA File :03/94/040/00738/AM15/	Lic.No/Date:0310791999 15.12.2014	Defer Date:22.04.2015
Decision: A copy of application has been forwarded to DIPP on 23.02.2015. Comments awaited from DIPP.				

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21	Case No.:6/48/87-ALC1/2014	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00455/AM15/	RLA File :03/94/040/00842/AM15/	Lic.No/Date:0310792181 19.12.2014	Defer Date:22.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

22	Case No.:1/45/87-ALC1/2014	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00401/AM15/	RLA File :50/24/040/00016/AM15/	Lic.No/Date:5010002175 26.12.2014	Defer Date:15.04.2015
Decision: RLA, Nagpur and firm were requested vide letter dated 03.03.2015 to furnish application expeditiously. Application awaited from RLA, Nagpur and firm.				

23	Case No.:10/48/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00459/AM15/	RLA File :31/83/040/00208/AM15/	Lic.No/Date:3110065161 31.12.2014	Defer Date:22.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

24	Case No.:2/48/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00451/AM15/	RLA File :03/94/040/00718/AM15/	Lic.No/Date:0310792541 01.01.2015	Defer Date:22.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

25	Case No.:11/48/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00460/AM15/	RLA File :31/83/040/00222/AM15/	Lic.No/Date:3110065177 07.01.2015	Defer Date:22.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

26	Case No.: 7/48/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00456/AM15/	RLA File :03/94/040/00946/AM15/	Lic.No/Date:0310792768 08.01.2015	Defer Date:22.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

27	Case No.: 8/48/87-ALC1/2014	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00457/AM15/	RLA File :03/94/040/00955/AM15/	Lic.No/Date:0310792957 15.01.2015	Defer Date:22.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

28	Case No.: 1/46/87-ALC1/2014	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00420/AM15/	RLA File :34/24/040/00284/AM15/	Lic.No/Date:3410040914 29.01.2015	Defer Date:15.04.2015
Decision: RLA, Vadodara and firm were requested vide letter dated 27.02.2015 to furnish application expeditiously. Application awaited from RLA, Vadodara and firm.				

29	Case No.: 1/48/87-ALC1/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00450/AM15/	RLA File :09/24/040/00610/AM15/	Lic.No/Date:0910061620 16.02.2015	Defer Date:15.04.2015
Decision: RLA, Hyderabad and firm were requested vide letter dated 13.03.2015 to furnish application expeditiously. Application awaited from RLA, Hyderabad and firm.				

30	Case No.: 1/52/87-ALC1/2014	Party Name:METRO TYRES LIMITED	Meet No/Date:52/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00485/AM15/	RLA File :30/24/040/00064/AM15/	Lic.No/Date:3010103427 16.03.2015	Defer Date:22.04.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली / New Delhi

Case considered out of Agenda in NC-7 Meeting No. 52/AM15 held on 25.03.2015

Norms Committee – 7 considered the case of M/s Metro Tyres Ltd., Ludhiana (earlier approved by NC in its Meeting No. 40/AM15 held on 31.12.2014) on the request of Technical Representative of DIPP. The details of the case are as under:

Case No.	Hqrs. F. No.	RLA F. No.	Advance Licence No. and Date
18/36/87-ALC1/2014	01/87/50/327/AM15/DES-VII	30/24/40/35/AM15	3010103192 dt. 17.10.2014

2. Technical Representative of DIPP present in the Meeting informed that they have found some typographical mistakes in the Minutes of above case and requested for following amendments:

- (i) The quantity of Import item No. 10 Nylon Tyre Cord Fabric dipped has inadvertently been mentioned as 12 MT in place of 13.48 MT and requested to change it to 13.48 MT.
- (ii) The quantity of Import Item No. 11 Cotton Chafer has inadvertently been mentioned as Net+5% in place of 1.05 Mtr. / Mtr. content in the export product.

The Committee considered the request of Technical Representative of DIPP and decided to make following amendments:

Import Item No.	Import Item	QTY.	
		From	To
10	Nylon Tyre Cord Fabric Dipped (N6-420 D/1, N66-420 D/1, N6-840 D/1, Duraskin with RFL)	12.00 MT	13.48 MT
11	Cotton Chafer	Net + 5%	1.05 Mtr. / Mtr. content in the export product

Meeting ended with thanks to Chair and all participants.

डॉ० ललित बि० सिंघल, आई.टी.एस.
 Dr. LALIT B. SINGHAL, I.T.S.
 अपर महानिदेशक विदेश व्यापार
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